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W.P(C)No. 604 OF 2002

ITEM No.301

Court No. 1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.604/2002

SANJEEV GUPTA & ORS.

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

( With Office Report )

With

W.P(C)No.616/2002 (with office report),  
W.P(C)No.634/2002 (with appln.(s) for exemption from filing OT and stay),  
W.P(C)No.22/2003 (with appln.(s) for stay and office report),  
W.P(C)No.11/2003,  
W.P(C)No.14/2003 (with appln.(s) for ex-parte stay),  
W.P(C)No.16/2003,  
W.P(C)No.26/2003,  
W.P(C)No.25/2003,  
W.P(C)No.27/2003 (with appln.(s) for ex-parte stay),  
W.P(C)No.33/2003 (with appln.(s) for ex-parte stay),  
W.P(C)No.34/2003,  
C.A.No.2030/2003 (with appln.(s) for permission to place addl. Documents  
on record and office report),  
W.P(C)No.391/2003 (with office report),  
W.P(C)No.404/2003 (with appln.(s) for stay),  
W.P(C)No.488/2003 (with appln.(s) for stay),  
W.P(C)No.185/2004 (with appln.(s) for stay),  
W.P(C)No.184/2004 (with appln.(s) for stay),  
W.P(C)No.166/2004 (with appln.(s) for stay and office report),  
W.P(C)No.190/2004 (with office report),  
W.P(C)No.172/2004 (with appln.(s) for stay and office report) and  
SLP(C)...CC 2256-2258/2004 (with IA 1-3 for c/delay in filing SLP and c/delay in refiling SLP  
and office report).

Date : 26/07/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ASHOK BHAN  
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)/Mr. Manoj Goel, Adv.  
Appellant(s)Mr. Shuvodeep Roy, Adv.  
Mr. Wajiih Shafiq, Adv.  
Mr. Brij Bhusan, Adv.

Dr. Rajeev Dhavan, Sr. Adv.  
Ms. Malini Poduval, Adv.  
Ms. Lansinglu Rongmei, Adv.

Mr. Senthil Jagadeesan, Adv.  
Mr. V Ramasubramanian, Adv.

Mr. Naresh Kumar, Adv.

Mr. Praveen Kumar, Adv.

Ms. B Sunita Rao, Adv.

Mr. B V Deepak, Adv.

Mr. Harish N Salve, Sr. Adv.

Mr. Maninder Singh, Adv.

Ms. Pratibha M Singh, Adv.

Mr. Kirtiman Singh, Adv.

Mr. Angad Mirdha, Adv.

Mr. G Sivabalamurugan, Adv.

Mr. Y Arunagiri, Adv.

Mr. V N Raghupathy, Adv.

Ms. Shobha, Adv.

Mr. Vishwa Pal Singh, Adv.

Mr. Rajiv Nanda, Adv.

Mr. Jyoti Dutt, Adv.

Mr. Anil Shrivastav, Adv.

Mr. Mathai M Paikeday, Sr. Adv.

Mr. Adolf Mathew, Adv.

Mr. Sanjay Jain, Adv.

For Respondent (s)/

Applicant(s) in IAs for  
intervention/impleadment

UoIMr. Ghulam E Vahanvati, Solicitor General

Mr. Hemant Sharma, Adv.

Ms. R Hakeem, Adv.

Mr. D.S. Mahra, Adv.

MCIMr. Harish N Salve, Sr. Adv.

Mr. Maninder Singh, Adv.

Ms. Pratibha M Singh, Adv.

Mr. Kirtiman Singh, Adv.

Mr. Angad Mirdha, Adv.

Mr. Manoj Goel, Adv.

Mr. Shuvodeep Roy, Adv.

Mr. Wajiih Shafiq, Adv.

Mr. Brij Bhusan, Adv.

Ms. Suruchii Agarwal, Adv.

Mr. S A Syed, Adv.

Mr. K L Janjani, Adv.

Mr. Manoj Swarup, Adv.

Mr. Ajay Kumar, Adv.

Mr. S C Paul, Adv.

Mr. Gurmeet Singh, Adv.

Ms. Sonal Mahajan, Adv.

Mr. S P Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

In response to the affidavit dated 5th July, 2004 filed on behalf of the Union of India, the learned counsel for the petitioners propose to file their counter-suggestions, which may be done within one week.

List for hearing on 6th August, 2004 at 2.00 P.M.

(D.P. WALIA)  
COURT MASTER

(RADHA R. BHATIA)  
COURT MASTER